

12

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 20.09.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB) No.19/ BB/ 17	-	For Hearing	Rule 6 of IB	V. Padmanabhan Vs V Ken consultancy Pvt.Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
<hr/>			

Counsel for petitioner is absent. Petitioner is also called, absent. It appears, the petitioner is not interested to proceed with this matter. Notice on respondent also could not be served. Petitioner is not showing any interest in prosecuting this matter. Thus, it is clear that the Company has no interest to proceed with this matter. The petition deserves to be dismissed for non prosecution.

The petition is therefore, dismissed for non prosecution, vide separate orders.


MEMBER (J)


MEMBER (T)